

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 136/99

Wednesday, this the 3rd day of February, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

P.V. Vasanthy,
W/o. Subran,
Ex-Casual Labourer, Southern
Railway, Trivandrum Division,
Residing at: Kanjirapparambil House,
Kodali P.O., Near Pudukkad,
Trichur.

...Applicant

By Advocate Mr. T.C. Govindaswamy

Vs.

1. Union of India represented by
The General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
Madras - 3.
2. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum - 14.

...Respondents

By Advocate Mr. James Kurian, ACCSC

The application having been heard on 3.2.99, the
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to declare that she is entitled to
be re-engaged in preference to persons with lesser number of
days of service than the applicant and to direct the
respondents to grant her consequential benefits of absorption
with effect from the date of such absorption of casual
labourers with lesser number of days of service.

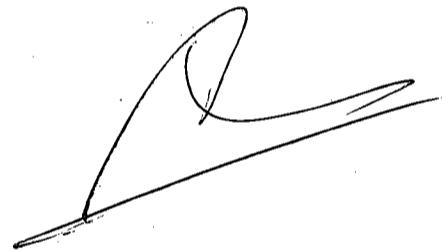
2. When the O.A. was taken up, the learned counsel
appearing for the applicant submitted that it is suffice to

direct the second respondent to dispose of A-3 representation within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the second respondent is directed to consider and dispose of A-3 representation by a speaking order within two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

Dated the 3rd day of February, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

nv
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LIST OF ANNEXURE

1. Annexure A3: True copy of representation dated 16.8.98 submitted by the applicant to the second respondent.

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